NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1268/(MAH)/2017 M.A. No. 650/2017

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

NAME OF THE PARTIES:

Jai Ambe Enterprise V/s. S. N. Plumbing Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S.</u> No. NAME DESIGNATION SIGNATURE Resolution (8) Sarjay Ruisa g8.K.R-20 - Professional Professional 8 CA Rajin Lev. Agernol Represtative of R. K. Agerwol Delibion &) CA Vively Projessional forty 2 Chiraniya Lepresentition_ of Relitioner Adv. Anubruti Soth Legal Rep. ably .. [Petitioner] Regional Collection B Sangey Vaisley Adu. Smit. H. Shah ilb Shrivastav & Strah. 151.1.8. uld to bive OPK. For Resp. Contd. on Page - 2-

ORDER

M.A. No. 650/2017 in C.P. No. 1268/I&BC/NCLT/MB/MAH/2017

- The Learned Representatives of PNB Housing is present. The RP is present. 1.
- This Application M.A. No. 560/2017 is submitted on 08.12.2017 by the RP 2. intimating that the PNB Housing has issued a Notice for Auction of the property belonging to the Director. In this Application the Applicant RP is seeking restraint order against PNB Housing.
- One of the Representative of the PNB Housing is present and informed that they 3. have temporarily stopped the auction and seeking further directions of the NCLT. However, the Learned Representative of the PNB Housing has made a statement that the property belongs to the Director which are not subject to moratorium.
- 4. Whether the property is belonging to the Director and not belonging to the Company falls within the conditions of the Moratorium is the legel preserve to be Matter is adjourned to 01.02.2018. Last Injunction Order shall remain in 5.

operation till 01.02.2018.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 15.01.2018 ah

Sd/- --

M.K. Shrawat Member (Judicial)

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